

**Central Administrative Tribunal
Principal Bench**

**CP No. 131/2019
OA No. 4375/2017**

New Delhi this the 3rd day of May, 2019

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

- (1) Devendra Kumar, Staff Nurse, Age-36
S/o Sh. Pratap Singh Yadav, Gr-C
Vill – Mundawar, Post – Jalawas,
Tehsil Mundawar, Distt. –Alwar
(Rajasthan)
- (2) Niraj Kumar Jangir, Staff Nurse, Age-40
S/o Sh. Babu Lal Jangir Gr-C
Village-Udaipur, Post-Govindpura
Post-Palsana, Tehsil –Shri Madhopur,
Distt. Sikar (Rajasthan)
- (3) Tejpal Singh Jatav, Staff Nurse, Age-35
S/o Omprakash, Gr-C
R/o Ward No. 14, Janta Colony
Khairthal, Tehsil –Kishagarh Bas
Distt. –Alwar (Rajasthan)
- (4) Mrs. Reena Devi, Staff Nurse, Age -36
W/o Sunil Kumar, Gr-C
VPO- Palla, Master Rihsal Singh Wali Gali,
Delhi-110036.
- (5) Jaideep Singh, Staff Nurse, Age-33
S/o Sh. Mohan Singh, Gr-C
R/o VPO Hansarar, Distt. Jhunjhanu,
(Rajasthan)-333001

(6) Vikaram Singh, Aged 35, Staff Nurse, Age-37
 S/o Sh. Ratan Lal Yadav, Gr-C
 VPO Marchroli, Tehsil Kishangarh,
 Distt. -Alwar(Rajasthan)-301712

(7) Rakesh Kumar Batar, Age-35, Staff Nurse, Age-37
 S/o Sh. Balbir Singh Batar, Gr-C
 Vill -Bataranau, Tehsil -Laxamangarh,
 Distt. Sikar Raj.-332311. -Applicants

(By Advocate: Mr. Rajender Yadav)

Versus

1. Vijay Kumar Dev, (Chief Secretary)
 National Capital Territory of Delhi.
 New Secretariat, Players Building
 ITO, New Delhi.
2. Sh. Sanjeev Khirwar, {Secretary (Health)}
 Govt. of NCT of Delhi, New Secretariat New Delhi.
3. Dr. Kishore Singh(Medical Superintendent)
 Lok Nayak Hospital, Govt. of NCT of Delhi.
 Jawahar Lal Nehru Marg, Delhi-110002. - Respondents.

ORDER (Oral)

Hon'ble Mr. V. Ajay Kumar, Member (J):

Heard the learned for the petitioners.

2. The instant CP is filed alleging non-implementation of the orders of this Tribunal dated 12.12.2017 in OA No. 4375/2017. It is seen that the petitioners have nowhere in their Contempt Petition stated that on what date the orders in the OA were served on the respondents and if served in which manner. In the absence of the same, the instant CP is not maintainable and

accordingly, the same is dismissed. However, this order shall not preclude the petitioners from communicating the orders of this Tribunal in OA and after service of the same, they will be at liberty to avail their remedy in accordance with law. No costs.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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